

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:3631  
ANSWERED ON:15.12.2011  
GUIDELINES FOR MPLAD  
Mandal Shri Mangani Lal

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether any State Government has issued separate guidelines resolution after making several amendments and changes in the guidelines related to Member of Parliament Local Area Development Fund (MPLAD) Scheme;
- (b) if so, the details thereof, alongwith the rationale therefor;
- (c) whether the Union Government had given permission to the concerned State;
- (d) if so, the details thereof alongwith the reasons therefor;
- (e) whether several important changes have been made in the guidelines concerning nodal officers and sanctioning the implementation of the schemes; and
- (f) if so, the details and the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND  
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a)&(b) A reference with regard to the resolution for implementation of MPLAD Scheme has been received from Rajya Sabha Committee on MPLADS. The resolution stipulates the procedure of implementation of the MPLAD Scheme in Bihar. The Government of Bihar has been requested to follow the MPLADS guidelines of Government of India.

(c)&(d) This Ministry has agreed to the proposal of Government of Bihar to designate District Planning Officer as Nodal Officer to carry out the execution of MPLADS works.

(e)&(f) The Government of Bihar is required to follow the guidelines on MPLADS for implementation and execution of the MPLAD Scheme. As regards sanction and implementation of MPLADS works, the guidelines stipulates that the District authority shall follow the established procedure of the State/UT Government concerned in the matter of work execution.